

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

O.A NO. 16 OF 2025

IN THE MATTER OF

Public Action Committee &amp; Ors. .... Applicant

**VERSUS**

State of Punjab &amp; Ors ..... Respondents

**INDEX    NEXT D.O.H- 06.05.2025**

<b>S. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Reply Affidavit filed on behalf of Respondent No.3 (Municipal Council, Sirhind)	<b>1-43</b>

Filed by



(Sachar Anand)

Advocate for the Respondent No.3  
14, 1<sup>st</sup> Floor, National Park  
Lajpat Nagar-IV, New Delhi-110024  
Phone No.-9958792346  
Email- sachar\_anand@yahoo.co.in

Place: New Delhi

Dated: 18.04.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A NO. 16 OF 2025

IN THE MATTER OF

Public Action Committee & Ors. .... Applicant

**VERSUS**

State of Punjab & Ors ..... Respondents

**REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.3**

**MUNICIPAL COUNCIL SIRHIND**

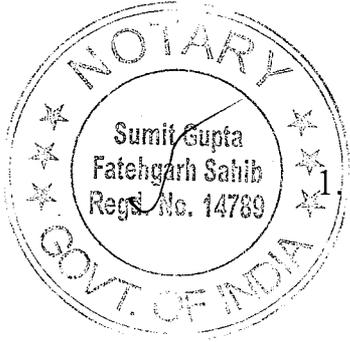
I , Sangeet Kumar, Executive Officer, Municipal Council, Sirhind-Fatehgarh Sahib, at Old Grain Market, Sirhind, District Fatehgarh Sahib, do hereby solemnly affirm and declare as under:-

1. That I am the Executive Officer and Respondent No.3 in the present OA and am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.

2. That I have read and understood the contents of the Original Application and I specifically deny the contents of the same, save and except those, which are specifically admitted herein. That the answering respondent no.3 craves liberty to file additional reply/affidavit as and when need arises, with the permission of this Hon'ble Tribunal.

**PRELIMINARY SUBMISSIONS**

3. That applicant/Petitioner herein filed the present OA by inter-alia alleging therein that:-



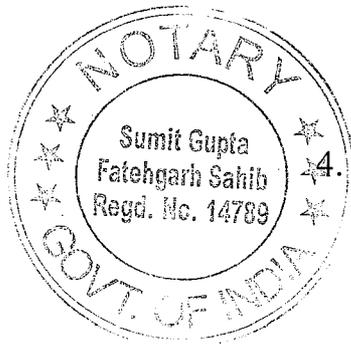
(a) the answering Respondent/Municipal Council, Sirhind- Fatehgarh Sahib is dumping, burning and burying the garbage of Sirhind City on the land of Sukha Dariya ( Hansla Nadi).

(b) That the Material Recovery Facility building has also been illegally constructed over the land of drain (Choe) which is causing water pollution.

(c) That there is no processing plant installed at site and

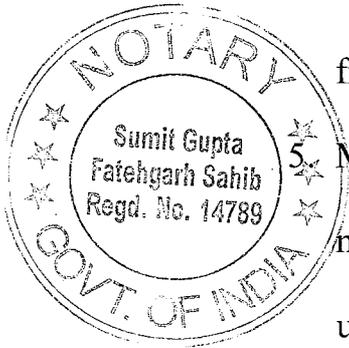
(d) The surface as well as ground water is also being contaminated due to leaching from garbage and

(e) That Revenue No.( Khasra No.141/1) on which the Dump as well as MRF building are situated, belongs to Nadi-choe (Drain) land as per Chajjra Plan.



4. With regard to the ownership over the land of Dump Site which was designated as Dump approximately twenty years ago, it is submitted Municipal Council, Sirhind-Fatehgarh Sahib wrote a letter No.628 Dated 27.02.2025 to the Tehsildar, Shri Fatehgarh Sahib for demarcation of the site in dispute and Tehsildar after the demarcation of the land sent the report vide letter No.22 Dated 26.03.2025 to Executive officer, Municipal Council, Sirhind-Fatehgarh Sahib . As per the revenue records Municipal Council Sirhind-Fatehgarh Sahib is the owner the site in dispute where Dump Site and M.R.F shed has been situated. Even the area of the drain is also in the name of Municipal Council, Sirhind- Fatehgarh Sahib. A copy of the revenue record of Jamabandi / Fard of the land in question is produced herewith as **Annexure R/1**. Regarding the distance of M.R.F Shed and Dump site from the drain, the office of Municipal Council,

Sirhind - Fatehgarh Sahib again wrote a letter No.1147 dated 09.04.2025 (**Annexure R/2**) to the Tehsildar Shri Fatehgarh Sahib vide which it was requested that the site in dispute may please again be checked and send a report regarding the distance of M.R.F. Shed and Dump site from the drain. The office of Tehsildar Shri Fatehgarh Sahib sent the desired report vide letter No.82 dated.16.04.2025 to Municipal Council, Sirhind-Fatehgarh Sahib. As per the report, the M.R.F. Shed from the front side is Constructed 115 feet away from the edge of drain and from the back side of M.R.F shed its is 40 feet away from the edge of drain. The dump site is also 50 feet away from the edge of the drain.



5. Municipal Council, Sirhind-Fatehgarh Sahib as per Solid waste management rules 2016 & 2018 and on the instruction of PMIDC under Swacchh Bharat Mission, the Municipal Council Sirhind-Fatehgarh Sahib had setup and running a Material Recovery Facility on the site in Question for last five years. The site where M.R.F shed is constructed is also owned by Municipal Council, Sirhind-Fatehgarh Sahib and is constructed on the left side of the drain and is far away from the drain as already submitted in Para No.4 of Preliminary Submissions (Copy of the Map drawing showing the MRF Shed is produced herewith and marked as **Annexure R/2**

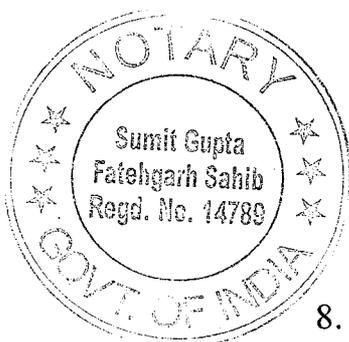
6. That it is further submitted that no waste is lying on left side of drain, near to M.R.F. Centre in question and Copy of the photographs of the site taken from the GPS Map camera dated

25.03.2025 shows that there is no solid waste lying on the site is produced herewith and marked as **Annexure R/3**

7. That it is further submitted that in this M.R.F Centre, there are 50 compost pits been constructed for waste processing. Wet waste is put in these pits and Dry waste is piled up in one corner. Compost is prepared by processing in the pits as per SWM guidelines and in last 2 year approximately 20 ton of manure from the waste has been produced by using these pits and Rs.92193/- have been also collected by sale of Dry waste like plastic, paper, waste of glass from the dump site in question. The Municipal Council practices standard procedure for the waste management.

8. That for the legacy waste management of the dump site, a tender had been invited by Municipal Council Sirhind-Fatehgarh Sahib for the remediation of approximately 3300 tons of legacy waste and Copy of the E-Tender MC/Sirhind/2023/11 issued by the Municipal Council Sirhind is produced herewith and marked as **Annexure R/4**

9. That the Work of legacy waste management at the dump site was allotted to a contractor named Aayushi Hygiene and care private ltd and Work order No.11 Dated 24.02.2023 was issued to this firm and the firm had to remediate approximately 3300 ton of legacy waste laying on the dump site in question at the cost of Rs.14, 25,600/- only and the legacy waste was to be cleared within one month. Copy of the work order No.11 dated 24.02.2023 given to the Aayushi Hygiene and Care Pvt. Ltd. for remediation of legacy waste at the

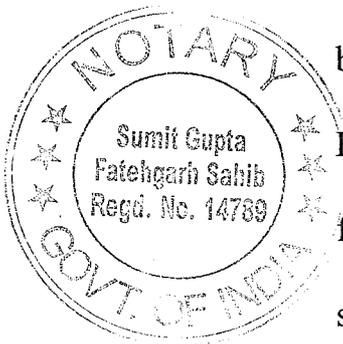


dump site in question is produced herewith and marked as **Annexure R/5**

Copy of the photographs dated 05.03.2023 showing the remediation measures taken for the legacy waste and RDF quality Test report dated 13.04.2023 is produced herewith and marked as **Annexure R/6** and remaining legacy waste of approximately 1200 Ton will be remediated within 6 months.

10. Thereafter on this Dump site in question, a visit was made to this site by Environment Engineer, Punjab Pollution Control Board, and Patiala and after making this visit, the Municipal Council was called for by PPCB, Patiala for a personal hearing on 24.10.2024 by issuing show cause notice to the Municipal Council.

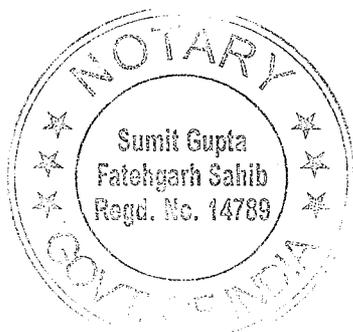
11. That During this Personal hearing dated 24.10.2024 given by Chairman of the Punjab Pollution Control Board and imposed the fine of Rs.90/-lacs in terms of the order passed by the Hon'ble NGT in O.A.No.606 of 2018 for the period 01.07.2020 up to 31.03.2024 and work being done by the Municipal Council has also been agreed upon in this hearing. It is recorded in this hearing that now a very small or insufficient quantity of waste is going to Dumpsite in question and legacy waste at the dump site has been remediated and now new solid waste is segregated. It was also recorded that there are 64 compost pits with the Municipal Council for waste management. Copy of the Proceeding of personal hearing being Letter no.3434 dated 28.11.2024 is produced herewith and marked as **Annexure R/7**



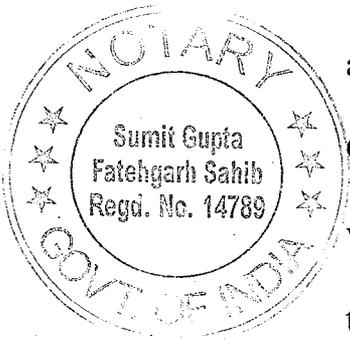
Copy letter no.45762 dated 29.11.2024 of the proceeding of the Joint Personal hearing given by the Chairman of PPCB in which d status of construction of STPs in MC Sirhind has been duly recorded, is produced herewith and marked as **Annexure R/8**

12.It is further submitted that for constructing a boundary wall on the dump site in question adjoining to the said drain, the Municipal Council, Sirhind-Fatehgarh Sahib issued E-Tender being MC/Sirhind/2023/4455. Copy of the E-Tender being MC/Sirhind/2023/4455 issued by the MC, Sirhindis produced herewith and marked as **Annexure R/9** and work order No.60/1701 dated 26.02..2024 to a Contractor The Bharatgarh Co-op L&C Society Ltd for the cost of Rs.11.65 lacs and work is to be completed within 4 months. So that no waste can enter this drain in future. Copy of the Work Order No.60/1701 dated 26.02.2024 is produced herewith and marked as **Annexure R/10**

13.It is also stated that at Municipal Council, Sirhind-Fatehgarh Sahib, total generation of wet waste and dry waste is 13 TPD. Out of which wet waste is 7.5 TPD and dry waste is 5.5 T.P.D. It is also submitted that for the scientific processing of wet waste daily, office of Municipal Council, Sirhind-Fatehgarh Sahib has passed resolution No.438 dated 07.02.2025 vide which 3 acres of land has been provided with for the processing of waste. This processing plant will be constructed jointly with Municipal Council, Mandi Gobindgarh. Land for this processing plant will be given by Municipal Council, Sirhind- Fatehgarh Sahib and all the expenses for the construction of processing plant on this new site of 3 acre land will be borne by



Municipal Council Gobindgarh and Municipal Council Gobindgarh has also passed the resolution No.21 dated 11.03.2025 in this regard. Both these resolution are sent to Additional Deputy Commissioner (General),Sh. Fatehgarh Sahib for passing of these resolutions by both the Municipal Council and these resolutions are forwarded to the Director Local Govt. Punjab Chandigarh by Additional Deputy Commissioner (General),Sh. Fatehgarh Sahib for further necessary action and are likely to be approved by Director, Local Govt.Punjab,Chandigarh. This processing plant will be operational within nine months after receiving all the requisite approvals and thereafter no fresh waste will be dumped at dumpsite in question as total generation of wet waste of 7.5 TPD will be processed daily in this processing plant along with the wet waste of Mandi Gobindgarh.

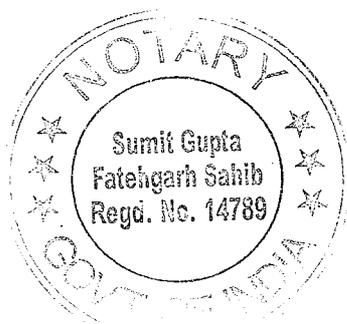


14.It is also stated that Municipal Council Sirhind-Fatehgarh Sahib is constructing one another M.R.F. Centre for processing of Wet and Dry waste with cost of Rs.59/- lacs approx. This M.R.F Centre will be operational within 3 months. In this M.R.F Centre there is provision of 60 more compost Pitts for the waste management and here waste will be converted into compost.

15.That the Municipal Council has issued about 115 challans for violation of norms and collected about Rs. 1,00,000/- in fines for preventing plastic carry bags within the city limits.It is submitted that fogging and herbal sanitizer medicine is sprayed time by time at this site as per government instructions and as per the mandate of waste management rules. The Municipal Council of Sirhind-Fatehgarh Sahib has installed awareness boards in the drains coming

out of the city limits to remind the general public not to throw any kind of waste into this drain and provides for fine of Rs.1,000/- for the violation. Copy of the Photographs of awareness boards is produced herewith and marked as **Annexure R/11**.

16. It is further submitted that the answering respondent is taking all the necessary measure to keep the dump site, drain in question clean and free from pollution which is evident from the aforesaid efforts made by MC Sirhind to comply with the SWM Rules, Environmental Laws and various direction passed by this Hon'ble Tribunal in this regard and also Boundary wall is being constructed on the dump site in question



#### PARAWISE REPLY

Reply to Grounds

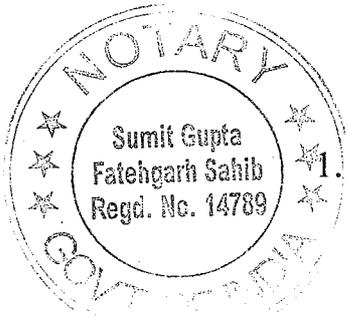
1. That the contents of para 1, 2 and 3 are incorrect and hence denied. It is submitted that there is no violation of Section 24 of Water Act of 1974 in the present case as the dump site is away from the drain and remedial measure has been taken by Sanitation Branch of Municipal Council, Sirhind-Fatehgarh Sahib on the direction of Govt. and also on the answering respondent. It is also submitted that contents of Para 3 to 15 of the preliminary submission also be read into reply to these paras also.
2. That the contents of Para 4 is within the special knowledge of the applicant and hence need no reply from the answering respondent in this regard.
3. That in reply to the contents of Para 5 it submitted that the Municipal Council, Sirhind-Fatehgarh Sahib is the owner of the dump site in

question. This Dump site is situated in right side of drain. The total area of the dump site is about 2 acres.

4. That the contents of Para 6 are wrong and denied. It is further submitted that the respondent No.3 is taking all the necessary measure to keep the dump site, drain in question clean and free from pollution which is evident from the aforesaid efforts made by MC Sirhind.

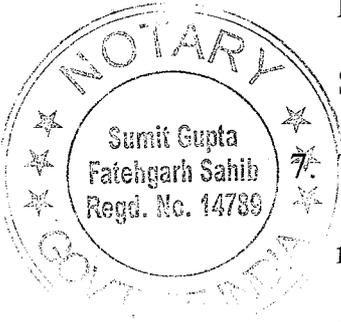
### REPLY TO FACTS

1. That the Contents of Para 1 is general in nature and within special knowledge of the applicant and hence need no reply.
2. That in reply to Para 2, it is submitted that proposal to make the alternate dump site/MRF facility is in the process of approval and contents of Para 13 and 14 of the preliminary submission be read into this para also.
3. That the contents of para 4 to 5 are wrong and denied and hence no reply is attributed to these Paras. Detailed reply has already been made in Para no. 4 and 5 of preliminary submission.
4. That in reply to para 6 it is submitted that from the jamabandi/ Revenue records (Annexure R/1) it is evident that MC Sirhind is the Owner of the Dump site Land. The contents of para 3 to 15 of the preliminary submission of the reply be read in reply to this para and is not repeated here for the sake of brevity.
5. That in reply to Para 7 to 9 it is submitted that the case law cited in these paras are not applicable to the facts and circumstance of the present case. That answering respondent is taking all necessary measure to dispose of the waste material in scientific manner and is



also in the process to shift the dump site in question to a new location .

6. That the contents of Para 10 to 12 are wrong and denied. It is further submitted that the respondent No.3 is taking all the necessary measure to keep the dump site, drain in question clean and free from pollution which is evident from the aforesaid efforts made by MC Sirhind.



That in reply to contents of para 13, it is submitted that answering respondent has not violated the provision of the Water Act, Environment Act, 1986 and the answering respondent is not polluting the water body in any way and is taking all remedial measures to improve the environment for the water body and the Council area as per the mandate of law.

That the prayer of the applicants is devoid of merit and hence denied and it is submitted that the present Original Application merits dismissal.

It is most respectfully prayed that this Hon'ble Court may be pleased to dismiss the present OA.

Certified that the affidavit has been read over & read to the deponent separately in court and he has admitted the contents of the same to the best of his knowledge & belief.

DEPONENT *[Signature]*

Executive Officer  
Municipal Council, Sirhind  
Fatehgarh Sahib.

**VERIFICATION**

Verified at Fatehgarh Sahib on this 17<sup>th</sup> day of April, 2025, that the facts stated in the above affidavit are true to best of my knowledge and belief.

No part of it is false and nothing material has been concealed there from.

*[Signature]*  
Notary Public  
Fatehgarh Sahib

DEPONENT *[Signature]*

Executive Officer  
Municipal Council, Sirhind  
Fatehgarh Sahib.

The document has been entered in my register vide

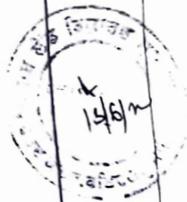
Serial No. 570 Dt. 17/4/2025

17 APR 2025

111

ਸਮਾਂਬੰਦੀ 2016 2017 ਪਿੰਡ- ..ਸਰਪਿੰਚ.. ਹੱਦਬਸਤ ਨੰ: 11 ਤਹਿਸੀਲ- ਫਤਿਹਗੜ੍ਹਸਾਹਿਬ ਜ਼ਿਲ੍ਹਾ- ਫਤਿਹਗੜ੍ਹਸਾਹਿਬ

1	2	3	4	5	6	7	8
ਖੇਤ ਨੰ / ਮਾਲ ਪੱਤੀ / ਨੰਬਰ/ਲਗਾਨ	ਖੇਤ ਨੰ/ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਬਜ਼ਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੱਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਢੀਆਂ ਅਤੇ ਖਮਰਾਂ ਨੰਬਰ	ਕਰਕਾ ਅਤੇ ਡੋ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
859/ 854 ਕਿਲ	1130	ਨਗ ਪਾਇਲਾ ਸਰਪਿੰਚ	ਖੁਦਕਸ਼ਤ ਵਾ ਮਰਦੁਨਾ ਮਾਲਕ		2 // 28	0-19 (0-4-80.59) ਕੋਰਪੋਰੇਸ਼ਨ	ਕਿੰਮਤ ਨੰ 121483 14108
0 (ਪੱਤੀ) ਪਰਵਿੰਦਰ (ਮਿੱਥਰਦਾਰ 1) ਪਰਵਿੰਦਰ ਸਿੰਘ ਪੁਤਰ ਸਿੰਘ ਸਿੰਘ 2/9 ਕਿਲ ਕਲਮੇਰਿੰਦਰ ਸਿੰਘ ਕਲਮੇਰਿੰਦਰ ਸਿੰਘ 2/9 ਕਿਲ ਪੁਤਰ ਕਲਮੇਰਿੰਦਰ ਸਿੰਘ 1/9 ਕਿਲ ਕਲਮੇਰਿੰਦਰ ਸਿੰਘ ਪੁਤਰ ਕਲਮੇਰਿੰਦਰ ਸਿੰਘ 1/9 ਕਿਲ ਪੁਤਰ ਮਲਕੀਤ ਸਿੰਘ 1/9 ਕਿਲ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁਤਰ ਮਹਿੰਦਰ ਸਿੰਘ					8 // 10	5-8 (0-27-31.53) ਕੋਰਪੋਰੇਸ਼ਨ	
					8 // 13/3	0-12 (0-3-3.51) ਕੋਰਪੋਰੇਸ਼ਨ	
					20 // 17/2	0-5 (0-1-28.45) ਕੋਰਪੋਰੇਸ਼ਨ	
					41 // 22/1	1-2 (0-5-56.44) ਕੋਰਪੋਰੇਸ਼ਨ	
					41 // 23/2	0-8 (0-2-2.34) ਕੋਰਪੋਰੇਸ਼ਨ ਸਰਕਾਰ	
					43 // 3/2/1	0-12 (0-3-3.51) ਚਾਈ	
					43 // 4/1/1	0-18 (0-4-4.89) ਚਾਈ	
					43 // 5/1	0-8 (0-1-28.45) ਚਾਈ	
					43 // 7/1	0-0-3.00 (0-0-8.43) ਚਾਈ	
					45 // 5/2	1-0 (0-5-4.86) ਬੰਸਰ ਚਾਈ	
					49 // 28	0-8 (0-2-2.34) ਕੋਰਪੋਰੇਸ਼ਨ ਪੁਲਾੜ	
					56 // 14/2	1-9 (0-7-33.49) ਬੰਸਰ ਚਾਈ	
					56 // 15/2	5-3 (0-26-5.18) ਬੰਸਰ ਚਾਈ	
					56 // 16	8-0 (0-40-46.86) ਬੰਸਰ ਚਾਈ	
					56 // 17/1	4-16 (0-24-28.11) ਬੰਸਰ ਚਾਈ	



ਸਮਾਂਬੰਦੀ 2016		2017 ਪਿੰਡ- ਸ਼ਹੀਦੀ		ਹੱਦਬਸਤ ਨੰ:- 125		ਤਹਿਸੀਲ- 12 ਜ਼ਿਲ੍ਹਾ- ਵਹਿਗੜਾ	
1	2	3	4	5	6	7	8
ਖੇਤ ਨੰ / ਮਾਲ ਪਿੰਡ / ਨੰਬਰਦਾਰ	ਖੇਤ ਨੰ / ਨੰਬਰ / ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵਰਵਾ	ਕਾਬਜ਼ਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਲ ਦਾ ਅਤੇ ਖੇਤਰ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਭੇ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
					56 // 18/2	2-3 (0-16-87.69)	
					56 // 22/3	1-3 (0-5-81.74) ਢਾਈ	
					56 // 23/1	1-0 (0-5-5.88) ਡੈਲਟਾਮਿਨ ਪਕਾਟ 2-0 (0-16-11.71)	
						1-16 (0-9-10.54) ਢਾਈ	
						0-4 (0-1-17) ਡੈਲਟਾਮਿਨ ਸ਼ਾਕਾ	
						2-9 (0-12-38.35)	
						2-0 (0-10-11.71) ਖੱਤਰ ਕਟੀ	
						0-9 (0-2-27.84) ਡੈਲਟਾਮਿਨ ਸ਼ਾਕਾ	
					56 // 25	7-7 (0-37-18.05) ਢਾਈ	
					57 // 11/2	3-8 (0-17-19.91) ਖੱਤਰ ਕਟੀ	
					57 // 20	8-0 (0-40-46.86) ਖੱਤਰ ਕਟੀ	
					57 // 21	3-18 (0-19-72.94) ਖੱਤਰ ਕਟੀ	
					58 // 19/21	0-16 (0-4-6.69) ਢਾਈ	
					141/1 ਟਿਕ	246-1 (12-44-06.13) ਡੈਲਟਾਮਿਨ ਚੇਵਾ	
					141/1 ਟਿਕ	66-9 (3-36-14.20) ਡੈਲਟਾਮਿਨ ਚੇਵਾ	

*Sarabjit*

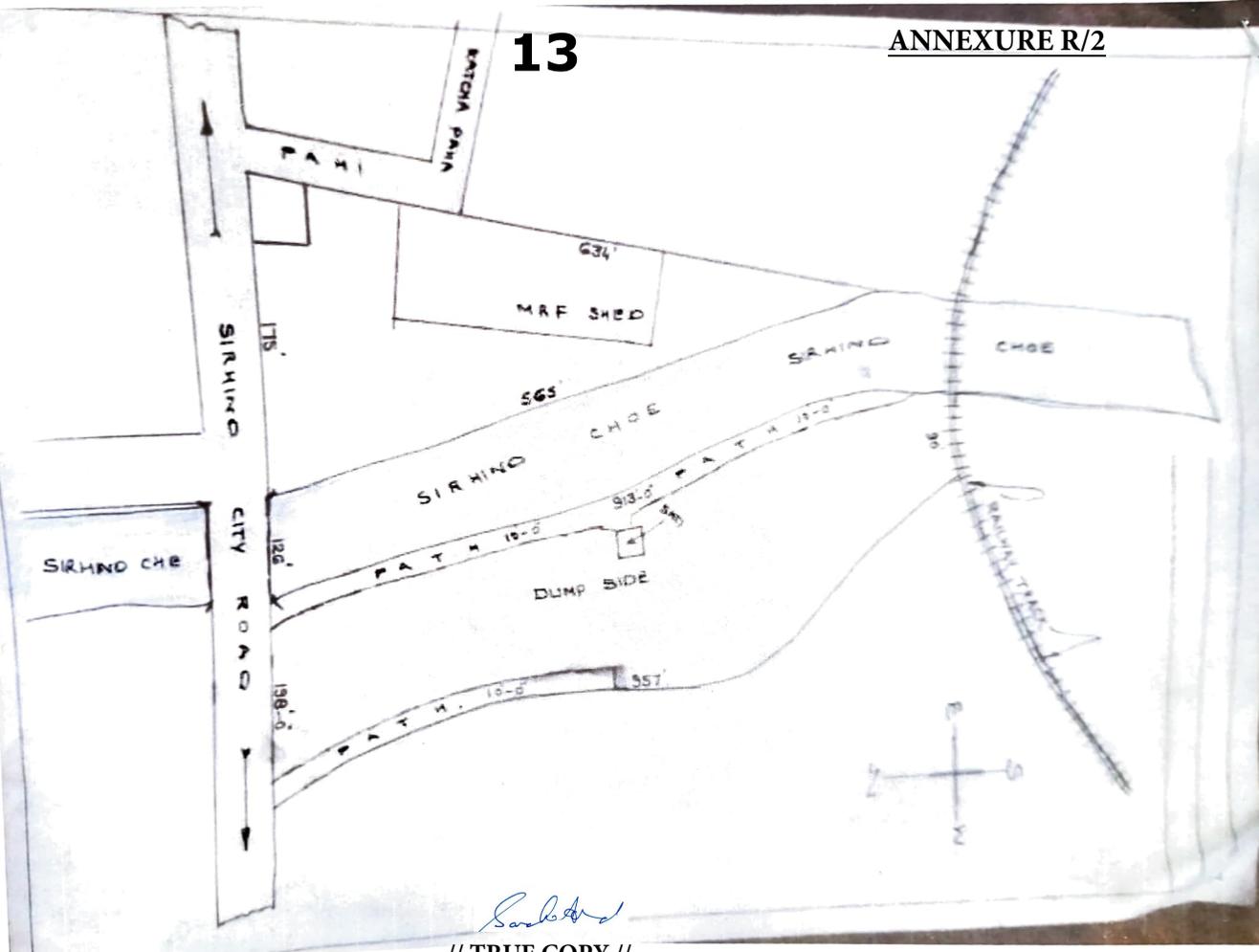
// TRUE COPY //

ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ: ਸ਼ਹੀਦੀ, ਵਹਿਗੜਾ, ਤਹਿਸੀਲ, ਜ਼ਿਲ੍ਹਾ ਵਹਿਗੜਾ, ਪੰਜਾਬ। ਖੇਤ ਨੰ: 26, ਖੇਤ ਨੰ: 72।  
 ਡੈਲਟਾਮਿਨ ਨੰ: 67029, ਮਾਲ ਪਿੰਡ: 29, ਮਾਲਕ ਦਾ ਨਾਂ: ਸ਼ਹੀਦੀ, ਵਹਿਗੜਾ, ਤਹਿਸੀਲ, ਜ਼ਿਲ੍ਹਾ ਵਹਿਗੜਾ, ਪੰਜਾਬ। ਖੇਤ ਨੰ: 26, ਖੇਤ ਨੰ: 72।  
 ਡੈਲਟਾਮਿਨ ਨੰ: 67029, ਮਾਲ ਪਿੰਡ: 29, ਮਾਲਕ ਦਾ ਨਾਂ: ਸ਼ਹੀਦੀ, ਵਹਿਗੜਾ, ਤਹਿਸੀਲ, ਜ਼ਿਲ੍ਹਾ ਵਹਿਗੜਾ, ਪੰਜਾਬ। ਖੇਤ ਨੰ: 26, ਖੇਤ ਨੰ: 72।  
 ਡੈਲਟਾਮਿਨ ਨੰ: 67029, ਮਾਲ ਪਿੰਡ: 29, ਮਾਲਕ ਦਾ ਨਾਂ: ਸ਼ਹੀਦੀ, ਵਹਿਗੜਾ, ਤਹਿਸੀਲ, ਜ਼ਿਲ੍ਹਾ ਵਹਿਗੜਾ, ਪੰਜਾਬ। ਖੇਤ ਨੰ: 26, ਖੇਤ ਨੰ: 72।

113

13

ANNEXURE R/2



*Sankar*  
 // TRUE COPY //

ANNEXURE R/3

14

114



GPS Map Camera

Check In

Sirhind, Punjab, India

J9mj+vfV, Sirhind, Punjab 140406, India

Lat 30.635458° Long 76.380124°

25/03/2025 01:44 PM GMT +05:30



115

15



GPS Map Camera

Check In



# Sirhind, Punjab, India

J9mj+vf, Sirhind, Punjab 140406, India

Lat 30.635511° Long 76.380027°

25/03/2025 01:46 PM GMT +05:30

ANNEXURE R-4

MUNICIPAL COUNCIL SIRHIND\_FATRIHGARI SAHIB  
LOCAL GOVT. PUNJAB  
DEPTT. PUNJAB

## NOTICE INVITING E-TENDERS

Eproc.punjab.gov.in  
E-tender MC/SIRHIND/2023/11  
E-tender-Sirhind-FGS/2023/11

The Municipal Council SIRHIND\_FATEHGARI SAIB invites percentages rates of e-tenders on Double Bid System for the following works from the enlisted Labour and Construction Societies/Enlisted Govt. Contractors/ Supplier and Manufactures

**Date and time schedule of Tenders:**

Sr. No	Last date of online submission of Bidding Documents	Opening of Technical Bid
1	23.01.2023 at 11:00 AM	23.01.2023 at 14:00 PM

**(A) Name of works :**

Sr no.	Name of work	E/Cost	Earnest money	Time
1	Estimate for remoulding & renovation of pond in brahmanmajra mc sirhind fgs	32.67	65500	3 Months
2	Estimate for remoulding & renovation of pond in talania mc sirhind fgs	32.78	66000	3 Months
3	Remediation of legacy from dump site mc sirhind	14.40	29000	1 Months
4	Strengthening of existing Primery health center ( civil Dispensary ) Talania as Aam Admi Clinic (AAC)	3.43	6900	1 Months

For Participating in the above e-tendering process the contractor shall have to get themselves registered with eproc punjab gov in and get user ID and Password Class 2 & 3 digital signature is mandatory to participate in the e-tendering For any clarification/ difficulty e-tendering process flow, please contact on NIC Helpdesk Number 0172-2973263, 0172-2970284 **In case of any problem in up loading e-Tender Municipal Council Sirhind-Fatehgarh Sahib will be not responsible.**

**TERMS & CONDITIONS FOR NIT (Not for Press)**

1	Validity of tender will be 180 days
2	ONLY INTERLOCKING TILES/PAVERS BLOCKS BIS APPROVED MANUFACTURERS AND ISI MARKED (ENGRAVED) WILL BE USED IN ALL WORKS
3	EMD and Tender form fee Should be payable to E O Municipal Council. Online Bidders have to pay the Processing fee as mentioned on website through online made by IPG(Credit Card/Debit Card) or Internet Banking
4	If there is any doubt about Tender condition, Specification, Estimate, Bidders can contact in the office of engineering branch MC SIRHIND-FATEHGARH SAHIB
5	The items, rates & Quantities are only for Estimated Purpose Payment will be made as per work actually done on site.
6	The Tenderer must be Enlisted with the Municipal Council, SIRHIND or with any Govt. Department
7	Electronic tender forms shall be opened in the office of the Municipal Council, SIRHIND in the presence of Contractors or their authorized representatives (if they wish) on the date and time prescribed in the tender notice
8	If any date of tender happens to be a holiday, the tenders shall be opened on the next working day. Regarding this, no publication in Newspaper will be given but corrigendum/ modification/correction will be posted at the website.
9	The work will be executed by contractor in Accordance with the provisions contained in form MW4 and as per Punjab PWD specifications / MORTH specifications/ as per agreements and the final payment will be made to the contractor on the basis of the overall lowest statement as worked out in the final stage.
10	Income Tax, GST, Labour Cess and other levies will be deducted from the contractor's bill as per rules
11	DNIT shall be a part of the agreement
12	(i) In case of any dispute or disagreement arising out of contract agreement Additional Deputy Commissioner(G) Fatehgarh sahib shall be the Arbitrator, whose decision shall be final and binding upon both the parties. (ii) It shall be an essential terms of this contract that in order to avoid frivolous claims, the party invoking arbitration shall specify the disputes based on facts and calculation stating the amount claimed under each claim and shall furnish a "deposit-at-call" for ten percent of the amount claimed, on a scheduled bank in the name of the arbitrator by his official designation who shall keep the amount in deposit till the announcement of the award. In the event of an award in favour of the claimant, the deposit shall be refunded to him in proportion to the amount awarded with respect to the amount claimed and the balance, if any, shall be forfeited and paid to the other party.
13	The Agency / Contractors, Co-operative Labour & Const. Societies should not have been black listed / Debarred from any department. An Affidavit / Undertaking will be required to be submitted in the form of scanned copy online

14	If any item or Items other than DNIT will got executed at site if required, Rates for these items will be paid after calculating overall less/Above (Calculation will be done on the basis of rates quoted by the agency against particular estimate) on CSR Items and rates of N S items approved by Engineer-in-charge.
15	Quoted tender should be as per approved class by the individual contractor otherwise it shall be invalid
16	Any or all tenders can be rejected by the competent Authority without assigning any reason
17	Contractor/Agency is bound to any instruction issued by Govt. from time To time before execution of work
18	All the traffic arrangements including diversion, barricading shall be provided by the agency at his own cost along with the required security persons. The Municipal Council, SIRHIND shall not pay extra for it
19	10% security or above shall be deducted from the each bill of the contractor and amount of deducted will released as per govt. instructions. Defect ability period for road work is 1 year and for C C flooring & Paver blocks defect liability period will be 5 years. as per Govt. instructions
20	All running payments shall be considered as advance payments to the contractors and any excess payment in running bills shall be recovered from the contractor's final bill.
21	If any other type of tax exists/imposed by the Govt., the same will be borne by the agency.
22	Conditional Tender will not be accepted.
23	E P F will be deducted as per Government policy
24	Preference will be given to L&C Co-Op Societies as per notification no: 76/5 2/79-CI (5)/8856 dated 04/11/2019. In case L&C Co-Op Societies does not come forward to participate in e-tendering process in required numbers, then tender of contractors will also be considered.
25	Agency is liable to get the Interlocking Tiles tested from approved laboratory as payment of final bill shall be made after the receipt of satisfactory result in test report.
26	Any defect found in quality/quantity shall be accountable towards the contractor irrespective of release of security
27	Bidders/Contractors can access tender document on the website www.eproc.punjab.gov.in fill them and submit the complete tender document into Electronic Tender on the website itself. Bidders Shall attach scanned copies of all the paper, i.e PAN No. of the Contractor / L&C Society / Firm, GST No, E.P.F number where applicable & ESI Number. Valid Enlistment Certificate..
28	Self-declaration that the Contractor / L&C Society Firm has not been black listed till the publication of tender notice.
29	In case of L&C society, list of member of the society, their ID proofs & Latest Capacity Certificate issued by registrar Co-Op societies.
30	Intending bidders shall submit an undertaking that the sum total of works being bid does not exceed, their bid capacity by deducting value of all works in hand (in all departments) at that point of time, In the event that information provided by the bidders is found to be false or misrepresentative, the tender would be liable for cancellation including forfeiture of the earnest money deposited by the bidder.
31	The Contractor shall take all measures for the safety of traffic during construction and provide, erect and maintain such barricades including signs, markings, flags, lights and flagman as are necessary at either end of excavation/embankment and such intermediate points as directed by Engineer in charge for the proper identification of construction area. He shall be responsible for all damages and accidents caused due to negligence on his part. Nothing extra shall be payable on this account. The Engineer in charge shall assist the contractor for diverting the traffic with help of local police.

32	The temporary warning lamps shall be installed at the barricades during the hours of darkness and kept lit all times during these hours
33	The contractor shall produce a certificate from the manufacturer that interlocking paver blocks for the specified / allotted work have been supplied by him and the grade of the paver blocks is per IS-15658
34	Any work can be cancelled / rejected by the Administrator and executive officer and President MC SIRHIND without assigning any reason at any time.
35	Supply of Machinery and equipment's will be taken from manufacturers or Authorized dealers
36	Contractor/Agency will be paid as per rates and premium applicable at the time and date of closing of tenders
37	Deduction of cement and steel will be done from Agencies bill as per Govt. instructions
38	If. any other condition issued by the Government for these works will be applicable
39	Agency is bound to follow instructions given by third party (if any) at any stage of work.
40	Only the Firms / Agencies who have E.P.F. Number, and E.S.I Number can apply. If the Firms / Agencies have no E.P.F. Number, and no E.S.I Number then tender will be rejected
41	Work order will be issued after getting necessary approvals if any from the concerned deptt.
42	These Tenders will be processed as per Instructions given in Standard Operating Procedure and as per The Punjab Transparency in Public Procurements Rules 2022.
43	Agencies/Contractor/ Labour and construction societies should upload the detail of technical staff to be duputed on project and their qualification with working affidavit from the technical staff
44	All the members of the L&C society would perform the work at site by their own hands as per the condition in the by laws of the L& C of the co-operative societies otherwise the President and Executive Officer would have the powers to cancel the Tender
45	The Capacity of L&C co-op societies should not exceed at the time of taking part in the e tendering process.
46	Co-Op L&C societies should upload the current year NOC issued by the A R co-op societies with recommendation to proper working of the society, capacity certificate, list of members, with president along with ID proofs and complete address with their working mobile numbers, all documents duly attested by A.R of the concerned department along with the current undertaking of not being blacklisted from any department and the resolution duly attested
47	GST no, EPF,E.S.I , PAN, Tender Form Fee, Enlistment Record, Capacity Certificate, Not Black List Undertaking, is required
48	Authorized Signatory to be Uploaded

Terms & Conditions & Scope of Work (Remediation of Legacy Waste)

- a) Size of dump site 3.52 Acres approximately
  - b) Estimate quantity of waste already collected at dumpsite 3600 MT. Approx. as per topographical survey done by a private agency.
  - c) Age of dumpsite 3 years old approx.
- Old/Legacy Solid Waste Including all type materials plastic/ Rags/ Metals/ Glass etc. Collected At Main Dump site of M.C. Sirhind is to be Remediated and Cleared/Removed From Dumping Site by the Successful Bidder.

- As per the CPCB guide lines first the legacy waste is to be excavated, loosen and windrows is to be made so that the entrapped methane is removed. The Waste is to be stabilized first to make it odorless without producing leachate. Then composting bio culture is to added and therefore loss of moisture takes place. This is called bio-remediation and makes the waste dry enough for screening. Now the waste is called stabilized when there is no more generation of heat or landfill gas or leachate, and seeds are able to germinate in it.
- Overview of Bio Remediation and Bio remediation of legacy waste given in "Guidelines for Disposal of Legacy waste( Old Municipal Solid Waste)" issued by CPCB in February 2019 and according process is to be performed.
- The service provider must segregate all the legacy waste into different types and to be disposed as per set Procedure & Guidelines of Govt. All fractions are to be arranged/ disposed by the successful bidder. Storage at site shall be permissible maximum for three Month, after that if the different fractions of waste, remains lying on the site then the Authorities of Municipal Council Sirhind can levy a fine and Service provider is bound to Pay it.
- MC Sirhind will allow to service provider to take all the parts or sorted MSW i.e. paper, plastics, metals, RDF etc. free of cost, but the service providers have to dispose of these Materials to any Agency in adherence of Guidelines of CPCB/NGT. However bidders are required to quote the rate per ton after deducting the cost of these materials.
- The Requirement of manpower, machinery and material/chemical will be provided by the service provider through it's own sources.
- The Bidder should be in existence at least 02 (Two) Year and at least 01 (One) Year of Experience in Bio- Remediation of Legacy Waste during last 02 (Two Year) in India.
- The Bidder should have a valid GST Registration number and must be submitted with technical bid.
- The Bidder Should have PAN Number and Must be submitted with Technical Bid.
- The service provider shall weight the solid waste before processing and maintain the record of such digital weight bridge data. Weight will be made in presence of MC Representative and same will be submitted along with bill.
- The Installation of Water and Electricity at the dumping site will be done by the ULB Expense incurred for Water and Electricity consumption during the period of O & M of the plant will be borne by the service provider.
- Complete records should be maintained by Service provider regarding the Solid Waste Treated out of the Dumped Waste.

- After treatment of old garbage successful bidder will responsible for leveling of site properly. For this purpose the inert, ballast, girt, bio soil, stones may be used RDF. plastic, rags, tetra packs and packing materials shall not be allowed for the filling purpose.
- The Successful bidder will install necessary infrastructure for set up machinery as required.
- The Successful bidder will be provided with electricity connection, However electricity bill will be paid by bidder as per usage.
- Successful Bidder may install its machinery at dumpsite for remediation purpose or he may carry legacy waste to its installed plant at any other places, during operation he will use covered vehicle and will make sure to follow all rules & regulation regarding SWM and direction of CPCB/PPCB
- Estimate weight given in tender notice is based upon 3600 MT survey done by a private firm. it may vary from actual weight, bidders are advised to must have a visit at dumpsite before Quoting rate, payment will be made strictly according to weight of Actual Quantity remediated.
- Successful Bidder will be bound to adhere all directions of A.M.E, J.E. & Sanitary Superintendent.
- During Work if Successful bidder is failed to do the job in stipulated time. M.C Sirhind may impose penalty on firm as per rules and Service Provider is Bound to pay it.
- It is supposed that bidders have good knowledge of all rules, regulations, Laws and different directions and orders of Hon'ble NGT and CPCB/PPCB. Regarding SWM, Successful Bidder is bound to adhere all rules & directions & instructions regarding this.
- Only Firms/ Agencies having minimum 2 Years Experience of Remediation works can apply.

Sd/-

**President,  
Municipal Council,  
SIRHIND**

sd/-

**Executive Officer,  
Municipal Council,  
SIRHIND.**



// TRUE COPY //

Book No. 1701

No. 11

ANNEXURE R-5

Dated 24/2/23

Order for work described below given to Aayushi Hygiene  
Contractor to be executed as per condition on the back, and at the rates  
specified below :- and Care Pvt Ltd.

Description of Work	Rate	Per	Remarks
Remediation of legacy site MC Sirhind. est cost = 14.40 lac			from dump
E-Tender MC/SIRHIND/2023/11			
Tender ID - 2023-DLG-95059-3			
Tendered Rate/ = (-1%) below estimate. Negotiated Rate.			
Awarded cost = Rs. 14,25,600/-			
Terms And conditions as per DMT.			
Time → 01 Month			

Assistant Municipal Engineer  
Officer-in-charge of work  
Municipal Council,  
Sirhind, Fatehgarh Sahib.

*Sarabjit*

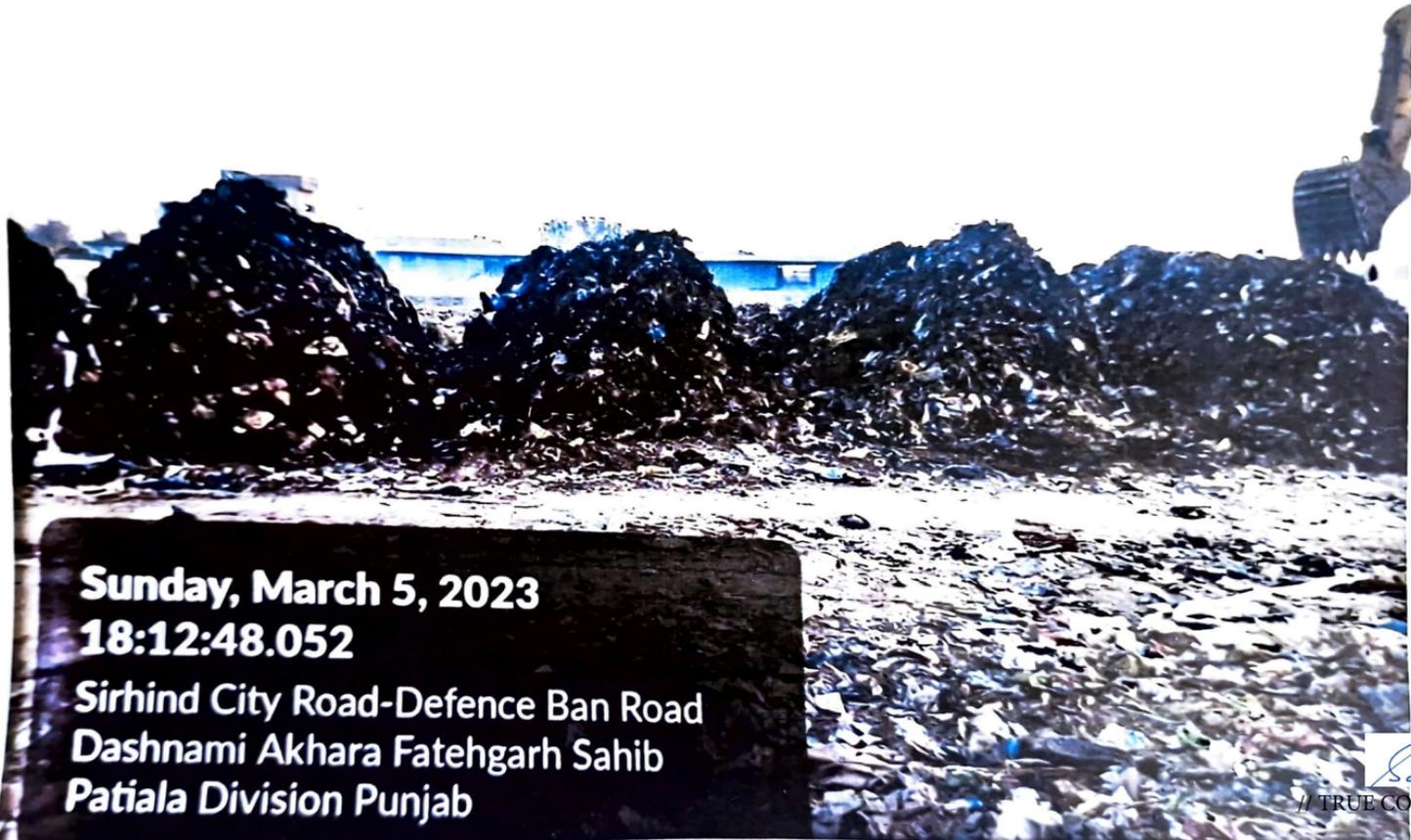
// TRUE COPY //



**Sunday, March 5, 2023**

**18:12:39.563**

**Sirhind City Road-Defence Ban Road  
Dashnami Akhara Fatehgarh Sahib  
Patiala Division Punjab**



**Sunday, March 5, 2023**

**18:12:48.052**

**Sirhind City Road-Defence Ban Road  
Dashnami Akhara Fatehgarh Sahib  
Patiala Division Punjab**

*Sanket*  
// TRUE COPY //

125  
5

25

ANNEXURE R-7



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. 3434

Regd.

Dated : 28/11/2024

To

The Executive Officer,  
Municipal Council, Sirhind,  
Distt. Fatehgarh Sahib

2303  
3/12/24

S.I  
28/11/24  
2-12-24  
Urgent

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Solid Waste Management Rules, 2016 to The Executive Officer, Municipal Council, Sirhind, Distt. Fatehgarh Sahib on 24/10/2024.

The following were present:

**From the Board:**

1. Er. Rajeev Kumar Goyal, Chief Environmental Engineer (B)
2. Er. Rajeev Gupta, Sr. Environmental Engineer (ZP-2)
3. Er. Amit Kumar, EE, ZO-II, Patiala

**From the MC Sirhind:**

1. Sh. Manoj Kumar, Sanitary Inspector  
Environmental Engineer (ZP-II), Patiala brought out that earlier, the Municipal Council was issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 vide Head Office letter no. 4960 dated 8/2/2024 with an opportunity of personal hearing before the Chief Environmental Engineer (B) of the Board 13/02/2024, which was postponed to 22/2/2024, due to administrative reasons, due to reasons mentioned therein.

After hearing the officers of the Board and representative of the MC, the Chief Environmental Engineer (B) of the Board decided as under:

1. The MC will ensure to comply with the Solid Waste Management Rules, 2016 and will apply for obtaining authorization under the Solid Waste Management Rules, 2016, within 07 days.
  2. The MC will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler (s) having dedicated EPR number(s).
  3. The MC will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023, at the earliest.
  4. The MC will ensure bio-remediation of the legacy waste and shall ensure to submit the 06 monthly status report of the same to the Regional Office, Fatehgarh Sahib of the Board.
  5. The MC will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016 and shall also ensure that no such waste is dumped alongwith the solid waste.
  6. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) & C&D waste site (s) and shall process the application to the applied by the Municipal Council for obtaining authorization under the Solid Waste Management Rules, 2016 on merits.
- The dump site was visited by the officer of the Board on 10/9/2024 and Sh. Manoj Kumar (Sanitary inspector) was contacted during visit and it was observed as under:

**Status of composting sites :**

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location and others located at different places. Total constructed 64 no. compost pits.
2. During visit, it was observed that the compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

**Status of Sanitary Landfill Site**

1. The MC has not provided Sanitary Landfill Site (SLF).

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 12 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has not provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site due to public protests.
9. The MC has not provided green belt along the entire boundary of the dumping site.
10. During the visit it was observed that, the dump site is situated adjacent to the Sirhind Drain, formerly known as the Hansla River (Historical River). Large piles of waste are found near the river, which raises concerns that waste may be entering the drain, particularly at night.
11. Burning of waste was observed at the site.

**Status of Legacy Waste**

1. The representative informed that all legacy waste at the dump site has been remediated. Any solid waste currently present is fresh and is in the process of being segregated.
2. The MC has not provided weighing machine at the site.

Further, the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs has been provided by MC Sirhind which is reproduced is as under:

TEMPLATE FOR ASSESSMENT OF SOLID WASTE MANAGEMENT FACILITIES AND LEGACY WASTE REMEDIATION		
S.N.	Questions	
1.	Name of ULB	MC, Sirhind
2.	Overall Waste Management Status	
a	Quantity of MSW generated (TPD)	13 TPD
b	Quantity of MSW collected (TPD)	13 TPD
c	Quantity of MSW segregated & transported (TPD)	13 TPD
d	Quantity of MSW processed (TPD)	13 TPD
e	Quantity of MSW disposed in secured land fill site (TPD)	No
f	Gap in Solid Waste Management Uts (TPD) [1 (a)-1(d)-1(e)]	No
g	Is response to "2f" above "Nil"? (Yes/No)	Nil
3	Waste Collection, Segregation and Transportation	
a	Whether cent percent door-to-door collection of MSW (covering all wards) being done in the ULB (Yes/No)	Yes
b	Whether cent percent segregation of waste (covering all wards) being followed in the ULB (Yes/No)	100%
c	Whether all segregated waste transported in covered vehicle in the ULB (Yes)	No
4	Setting up of Waste Processing Facility	
	Material Recovery facilities	
1	Required Capacity (TPD)	4 TPD
2	Capacity provided (TPD)	1 TPD

3	Adequacy of facility (Yes/No/NA#)	Work delayed due to site clearance.
	Plastic waste recycling	
1	Required Capacity (TPD)	Recycling is not done on site
2	Capacity provided	NA
3	Adequacy of facility (Yes/No/NA#)	NA
	Composting	
1	Required Capacity (TPD)	0.6 TPD
2	Capacity provided	0.6 TPD
3	Adequacy of facility (Yes/No/NA#)	Yes
	Biomethanation	Not installed
	Required Capacity (TPD)	NA
1	Capacity provided	NA
2	Capacity provided	NA
3	Adequacy of facility (Yes/No/NA#)	NA
	RDF	Not provided
1	Required Capacity (TPD)	NA
2	Capacity provided	NA
3	Adequacy of facility (Yes/No/NA#)	NA
	Waste to Energy Plants	Not provided
1	Required Capacity (TPD)	NA
2	Capacity Provided	NA
3	Adequacy of facility (Yes/No/NA#)	NA
	Setting up of Landfill	NA
1	Required Capacity (TPD)	NA
2	Capacity provided	NA
3	Adequacy of facility (Yes/No/NA#)	NA
6	Legacy Waste Management	
a	Number of dumpsites (No.)	1
b	Number of dumpsites cleared (No.)	1
c	Number of dumpsites in which legacy waste remediation has commenced (No.)	1
d	Has legacy waste remediation commenced in all legacy waste dump sites (Y/N/NA#)	Yes

In compliance of the decisions of the said personal hearing were verified at solid waste site (S) & C&D waste dump sites and is reported as under:

1. The MC Sirhind is partially complying with the Solid Waste Management Rules, 2016. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.
2. The MC has not produce any document regarding the disposal of plastic waste and E-waste.

- 28
3. The MC has not deposited environmental compensation already imposed by the Board on Municipal Council due to violation of Solid Waste Management Rules, 2016 in compliance with the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023 to this office/Board till date.
  4. The MC has not submitted 06 monthly status report related to bio-remediation of the legacy waste.
  5. The MC is not complying with the provisions of the Construction & Demolition Waste Management Rules, 2016.

The Municipal Council has failed to perform all the activities to 100% as mentioned in the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs. Also, the Municipal Council has failed to comply with the decisions of hearing given to it on 22/2/2024 and has not obtained the authorization under the provisions of the Solid Waste Management Rules, 2016.

The Municipal Council is not serious to comply with the provisions of the Solid Waste Management Rules, 2016. Thus, violating the provisions of the said Rules causing degradation of environment.

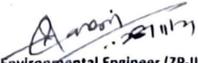
Accordingly, show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council with an opportunity of personal hearing before the Chairman of the Board on 24/10/2024.

Sanitary Inspector of the Municipal Council, Sirhind attended the hearing and submitted that he is posted at Municipal Council, Sirhind with additional charge as SI at Municipal Council, Bassi Pathana. The Municipal Council has already remediated 100% of its legacy waste, however some fresh waste is being stored at the municipal waste dump site and same is being segregated. He requested to give some time to comply with all the observations made by the visiting officer of the Board.

After hearing the officers of the Board, representative of the Municipal Council, the Chairman of the Board decided as under:-

1. The Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from Sr. no. 1 to 10 to the Regional Office, Fatehgarh Sahib of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 90.0 lac at the earliest.
3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Fatehgarh Sahib.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. Municipal Council will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016, shall submit monthly detail to the Regional Office, Fatehgarh Sahib regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Municipal Council will ensure to create awareness in their respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and regarding ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office, Fatehgarh Sahib.
7. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) and shall submit report / recommendations in the matter, within one month.
8. The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
9. The Municipal Council may also develop the vermicomposting/composting to manage the biodegradable solid waste.
10. The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



// TRUE COPY //

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcb202@gmail.com, Web: www.ppcb.gov.in



457-62

Regd.

Dated : 29/11/2024

1. The Executive Officer,  
Municipal Council,  
Sirhind-Fatehgarh Sahib.
2. The Executive Officer,  
Municipal Council,  
Bassi Pathana.
3. The Executive Officer,  
Nagar Panchayat,  
Khamanon.
4. The Executive Officer,  
Municipal Council,  
Amloh.
5. The District Development Panchayat Officer,  
Fatehgarh Sahib.
6. The Executive Engineer,  
Water Supply & Drainage Deptt.,  
Distt. Fatehgarh Sahib.

**Subject:** Proceedings of the joint personal hearing given by the Chairman of the Board for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 to EO, MC, Sirhind-Fatehgarh Sahib, EO, MC, Bassi Pathana, EO, Nagar Panchayat, Khamanon, EO, MC, Amloh, District Development Panchayat Officer, Fatehgarh Sahib and Executive Engineer, Water Supply & Drainage Deptt., Distt. Fatehgarh Sahib on 24/10/2024.

The following were present:

**From the Board:**

1. Er. Rajeev Kumar Goyal, Chief Environmental Engineer (B)
2. Er. Rajeev Gupta, Sr. Environmental Engineer (ZP-2)
3. Er. Amit Kumar, EE, ZO-II, Patiala

**From the MC Bassi Pathana:**

1. Sh. Manoj Kumar, Sanitary Inspector

**From the MC Sirhind:**

1. Sh. Narinder Kumar, AME
2. Sh. Manoj Kumar, Sanitary Inspector

**From the MC Amloh:**

1. Sh. Bajinder Singh, Xen.

**From the Water Supply & Drainage Deptt:**

1. Sh. Vikas Kumar, Xen.

The officers of the Board brought out that the Sirhind Choe, formerly known as Hansla Nadi originates from Village Mahadian. Further, it enters in the jurisdiction of District Fatehgarh Sahib at a bridge on Morinda-Chunni Road in Village Shergarh Barra (Co-ordinates 30.711241, 76.535344). Further, it flows behind Baba Banda Singh Bahadur Polytechnic College, passing under a bridge connected to the DC office in Fatehgarh Sahib. The untreated domestic wastewater from Bassi Pathana, DC complex, Polytechnic College and Baba Zorawar Singh Baba Fateh Singh Academy is being directly discharged into the Sirhind Choe. The wastewater from Nagar Panchayat, Khamanon is collected in 12 ponds and underground tanks. The wastewater from the underground tanks is disposed off to unknown place. Certain residential areas and colonies in Sirhind Mandi, where sewer systems have not been established, are releasing their untreated domestic effluent directly into the Sirhind Choe. The Municipal Council of Sirhind has designated two disposal points—one in Sirhind Mandi (Co-

ordinates 30.635696, 76.381901) and another in village Sheikhpura, Tehsil Sirhind (ordinates 30.626607, 76.361327)—for discharging the domestic effluent from Sirhind city into the

The treated domestic effluent from STP Mandi Gobindgarh having capacity disposed off in the Sirhind Choe at village Kumbra, Tehsil Amloh (Co-ordinate 76.299315). The Punjab Water Supply and Sewerage Board (PWSSB) is actively installing Sirhind city with capacities of 5 MLD, 4 MLD and 2 MLD. As of the last update, these STPs commissioned. The progress is being monitored in District Environment Committee meetings by the District Magistrate, Fatehgarh Sahib and latest status of STPs to be installed is as under:

Sr. No.	STP Name	Capacity	Remarks
1	STP Bassi Pathana	3 MLD	Likely time of completion- 31.03.2024
2	STP Bassi Pathana	0.2 MLD	Land yet to be finalized
3	STP Sirhind	5 MLD	Likely time of completion- 31.03.2024
4	STP Sirhind	4 MLD	Likely time of completion- 31.03.2024
5	STP Sirhind	2 MLD	Land yet to be finalized
6	STP Amloh	3 MLD	Likely time of completion- 31.03.2024
7	STP Khamanon	3 MLD	Land yet to be finalized

The matter of commissioning Sewage Treatment Plants (STPs) is a recurring agenda of the District Environment Plan meetings, presided over by the District Magistrate of Fatehgarh Sahib. The deadlines for completing the ongoing STP projects have been revised, with the majority expected to be operational by 31st March 2024. This revised timeline, however, does not apply to three specific STPs: Bassi Pathana (0.2 MLD), Sirhind (2 MLD) and Khamanon (3 MLD), where the land is yet to be finalized. The sampling of the wastewater from the different locations was carried out on 31/12/2023 and the analysis results are tabulated as under:

Sr. No.	Location of Sirhind Choe	pH	TSS mg/l	BOD mg/l	F.Coli (MPN/100ml)
1	From untreated water of the entire Sirhind city falling	7.0	181	82	94,000
2	Under the main pully Sirhind-Landra Road, Near DC Complex	7.1	115	72	70,000
3	Under the National Highway (Delhi to Amritsar)	7.4	89	65	70,000
4	Before STP, MGG (25 MLD)	7.5	35	39	70,000
5	After STP, MGG (25 MLD)	7.3	44	45	1,10,000
Prescribed Standard		6.5-9.0	100	30	1000

From above, it is clear that the wastewater in the Sirhind Choe is not meeting with the prescribed standards in all the locations as mentioned above.

Hon'ble NGT vide its order dated 28.08.2019 in the matter of O.A. No. 593/2017 has directed to make in-situ arrangement for the treatment of wastewater till the STPs are installed by the local bodies. The relevant part of the said order is reproduced as under:

"100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP."

The authorities were given an opportunity of personal hearing before the Chairman of the Board on 11/03/2024 for violating the provisions of the Water Act, 1974, wherein, it was decided

PO, Fatehgarh Sahib shall submit the list of villages situated at both sides of Sirhind Choe. The authorities shall also submit his proposal for treatment and disposal of the wastewater generated by the villages within one month at Regional Office, Fatehgarh Sahib.

MCs/ PWSSB, Fatehgarh Sahib shall complete the construction/ commissioning of the STPs within timelines given in their written statements and shall submit the compliance/ progress report of the same by 07/06/2024 at Regional Office, Fatehgarh Sahib.

MC shall make arrangements for in-situ remediation of the wastewater and shall submit the progress report to Regional Office, Fatehgarh Sahib, within one month.

The proceedings of the hearing were conveyed to the authorities as well as the Regional Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 68-73 dated 05/04/2024 for compliance.

As reported by Regional Office, the concerned authorities have failed to comply with the decisions of the personal hearing. The authorities are found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as well as Hon'ble NGT order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020. Thus, violating the provisions of the said Act and water pollution is being caused in the area.

Accordingly, show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 was issued to the authorities with an opportunity of personal hearing before the Chairman of the Board on 24/10/2024.

The MC Sirhind, MC Bassi Pathana, NP Khammano, MC Amlah and PWSSB informed the status of construction of STPs being installed in their respective area of jurisdiction and the target dates of completion of the same. The status of said STPs is as under:

Sr. No.	Name of the MC	Capacity of STP	Construction Status	Date of Completion of Commissioning	Remarks
1.	Sirhind	4 MLD	76%	31/03/2025	PWSSB informed that the work delay is due to poor planning of construction company.
2.	Sirhind	5 MLD	74%	31/03/2025	
3.	Sirhind	2 MLD	-	-	Funds are being arranged
4.	Bassi Pathana	3 MLD	-	-	PWSSB informed that the work delay is due to poor planning of construction company.
5.	Bassi Pathana	0.2 MLD	-	-	Land & Funds are being arranged
6.	Khamano	3 MLD	-	-	
7.	Amlah	3 MLD	93%	31/12/2024	Under testing
8.	Mandi Gobindgarh	12 MLD	18%	30/06/2025	Work in progress (In addition to already installed STP)

The MCs have failed to intimate the disposal arrangements of the treated wastewater after treatment in STPs. Also, they failed to inform to the Chair during the hearing w.r.t. status of laying of pipeline in the nearby area of STPs by the Deptt. of Soil & Water Conservation to utilize treated wastewater onto land for irrigation.

After hearing the officers of the Board, officers of the Municipal Councils and PWSSB, the Chairman of the Board decided as under: -

1. EO, MCs shall co-ordinate with Department of Soil Conservation and submit the status of laying of pipelines in the area near of the STP sites for utilization of treated wastewater for irrigation purposes alongwith timelines within one month.
2. PWSSB shall expedite the process of installation of STPs already under construction, so that same may be commissioned within the revised timelines. in this regard, the Executive Engineer, PWSSB shall submit the progress with color photographs in the office of Environmental Engineer, Regional Office, Fatehgarh Sahib on fortnight basis.
3. DDPO, Fatehgarh Sahib shall submit the list of villages situated at both sides of Sirhind Choe. He shall also submit his proposal for treatment and disposal of the wastewater generated by the villages within one month at Regional Office, Fatehgarh Sahib.
4. MC shall make arrangements for in-situ remediation of the wastewater and shall submit the progress report to Regional Office, Fatehgarh Sahib, within one month.
5. Municipal Council shall ensure that no untreated wastewater shall be discharged into any drain/nallah/choe/ water body in their jurisdiction under any circumstances.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

  
// TRUE COPY //

**MUNICIPAL COUNCIL SIRHIND\_FATEHGARH SAHIB**  
**LOCAL GOVT. PUNJAB**  
**DEPTT. PUNJAB**

NOTICE INVITING E-TENDERS

Eproc.punjab.gov.in  
E-tender MC/SIRHIND/2023/4455  
E-tender-Sirhind-FGS/2023/

The Municipal Council SIRHIND\_FATEHGARH SAIB invites percentages rates of e-tenders on Double Bid System for the following works from the enlisted Labour and Construction Societies/Enlisted Govt. Contractors/ Supplier and Manufactures.

**Date and time schedule of Tenders:**

Sr. No	Last date of online submission of Bidding Documents	Opening of Technical Bid
1	24 .11.2023 .at 01:00PM	24 .11 .2023 at 4:00PM

**(A) Name of works :**

Sr no.	Name of work	E/Cost	Earnest money	Time
1	Laying i/l tiles on side berms from house of anand mohan to defence bandh road W.NO 19	7.37	15000	4 Months
2	Laying i/l tiles on side berm on both sides from raju tea shop to BDO office W NO.18	7.73	15500	4 Months
3	Laying i/l tiles near police chownki opposite ropar bus stand w no,14	2.76	5600	4 Months
4	Estimate for remoulding and renovation of pond in talania mc sirhind fgs	32.78	65600	4 Months
5	Estimate for remoulding and renovation of pond in brahmanmajra mc sirhind fgs	32.67	65500	4 Months
6	providing and laying interlocking tiles near sohan house w no 15	7.32	14640	4 Months
7	crash barrier from MRF shed to shamshanghat and park side	52.15	105000	4 Months
8	laying interlocking tiles from patiala by	10.01	20500	4 Months

	pass road to bhagat colony brahman majra w no 6			
9	P/F of dome fountation and column jet foutain at park near choe sirhind	7.64	15500	4 Months
10	Supply and fixing rcc road gullies grafting and frame (only ISI marked with certificate)	7.33	15000	2 Months
11	P/f rcc pipe from night shelter to military hospital	12.09	24500	4 Months
12	P/L Interlock Tile near adv. Bajwa street, talania	6.97	14000	4 Months
13	Laying I/L tiles from sps school to pir baba hamayunpur	39.09	78500	4 Months
14	laying i/l tiles in various street pir baba colony hamayunpur	27.50	55000	4 Months
15	P/L Interlock Tile near neeta g street and sher singh tempo driver house talania	6.32	13000	4 Months
16	Providing fixing RCC Pipes & R/Gullies Near Deshmesh Welding Shop Aman Colony	3.62	7300	4 Months
17	Laying i/l tiles on side berm near fsi gadown, patel nagar ward no.18	19.80	39600	4 Months
18	Balance work of Laying i/l tiles 88' road near evergreen house	5.70	11500	4 Months
19	Const of SLF boundry wall and room backside gaini dhaba near chawala chownk	11.65	23500	4 Months
20	Repair work and maintenance work of mc parks	2.00	4000	4 Months
21	Repair of barricade at flyover sirhind	1.00	2000	12 Months
22	Supply of steel bench for parks	9.24	18500	1 Month
23	Laying i/l tiles on side berm near naina devi mandir park, sirhind city	6.80	13600	4 Months
24	Laying interlocking tiles near krishna shop, mehta colony w.no 14	7.87	15800	4 Months
25	Const of MRF shed and boundry wall by pass road bahadurgarh	52.06	104200	4 Months
26	Relaying i/l tiles near atta chakki prof. colony w no 4	16.81	34000	4 Months
27	Laying interlocking tiles from Patiala bye pass road to amar enclave colony	20.21	40500	4 Months

For Participating in the above e-tendering process the contractor shall have to get themselves registered with eproc.punjab.gov.in and get user ID and Password. Class 2 & 3 digital signature is mandatory to participate in the e-tendering. For any clarification/ difficulty e-tendering process flow, please contact on NIC Helpdesk Number 0172-2973263. 0172-2970284. **In case of any problem in up loading e-Tender Municipal Council Sirhind-Fatehgarh Sahib will be not responsible.**

### TERMS & CONDITIONS FOR NIT (Not for Press)

1	Validity of tender will be 180 days
2	ONLY INTERLOCKING TILES/PAVERS BLOCKS BIS APPROVED MANUFACTURERS AND ISI MARKED (ENGRAVED) WILL BE USED IN ALL WORKS.
3	EMD and Tender form fee Should be payable to E.O Municipal Council, Online. Bidders have to pay the Processing fee as mentioned on website through online made by IPG(Credit Card/Debit Card) or Internet Banking
4	If there is any doubt about Tender condition, Specification, Estimate, Bidders can contact in the office of Engineering branch MC SIRHIND-FATEHGARH SAHIB
5	The items, rates & Quantities are only for Estimated Purpose Payment will be made as per work actually done on site.
6	The Tenderer must be Enlisted with the Municipal Council, SIRHIND or with any Govt. Department
7	Electronic tender forms shall be opened in the office of the Municipal Council, SIRHIND in the presence of Contractors or their authorized representatives (if they wish) on the date and time prescribed in the tender notice
8	If any date of tender happens to be a holiday, the tenders shall be opened on the next working day. Regarding this, no publication in Newspaper will be given but corrigendum modification/correction will be posted at the website.
9	The work will be executed by contractor in Accordance with the provisions contained in form MW4 and as per Punjab PWD specifications / MORTH specifications/ as per agreements and the final payment will be made to the contractor on the basis of the overall lowest statement as worked out in the final stage.
10	Income Tax, GST, Labour Cess and other levies will be deducted from the contractor's bill as per rules
11	DNIT shall be a part of the agreement
12	(i) In case of any dispute or disagreement arising out of contract agreement Additional Deputy Commissioner(G) Fatehgarh sahib shall be the Arbitrator, whose decision shall be final and binding upon both the parties. (ii) It shall be an essential terms of this contract that in order to avoid frivolous claims, the party invoking arbitration shall specify the disputes based on facts and calculation stating the amount claimed under each claim and shall furnish a "deposit-at-call" for ten percent of the amount claimed, on a scheduled bank in the name of the arbitrator by his official designation who shall keep the amount in deposit till the announcement of the award. In the event of an award in favour of the claimant, the deposit shall be refunded to him in proportion to the amount awarded with respect to the amount claimed and the balance, if any, shall be forfeited and paid to the other party.
13	The Agency / Contractors, Co-operative Labour & Const. Societies should not have been black listed / Debarred from any department. An Affidavit / Undertaking will be required to be submitted in the form of scanned copy online.

14	If any item or items other than DNIT will get executed at site if required. Rates for the items will be paid after calculating overall less/Above (Calculation will be done on the basis of rates quoted by the agency against particular estimate) on CSR items and rates of N.S items approved by Engineer-in-charge.
15	Quoted tender should be as per approved class by the individual contractor otherwise it shall be invalid
16	Any or all tenders can be rejected by the competent Authority without assigning any reason
17	Contractor/Agency is bound to any instruction issued by Govt. from time to time before execution of work.
18	All the traffic arrangements including diversion, Boards, barricading shall be provided by the agency at his own cost along with the required security persons. The Municipal Council, SIRHIND shall not pay extra for it.
19	10% security or above shall be deducted from the each bill of the contractor and amount of deducted will be released as per govt. instructions. Defect liability period for road work is 1 year and for C.C flooring & Paver blocks defect liability period will be 5 years, as per Govt. instructions
20	All running payments shall be considered as advance payments to the contractors and any excess payment in running bills shall be recovered from the contractor's final bill.
21	If any other type of tax exists/imposed by the Govt., the same will be borne by the agency.
22	Conditional Tender will not be accepted.
23	E.P.F will be deducted as per Government policy
24	Preference will be given to L&C Co-Op Societies as per notification no: 76/5 2/79-CI (5) 8856 dated 04/11/2019. In case L&C Co-Op Societies does not come forward to participate in e-tendering process in required numbers, then tender of contractors will also be considered.
25	Agency is liable to get the Interlocking Tiles tested from approved laboratory as payment of final bill shall be made after the receipt of satisfactory result in test report.
26	Any defect found in quality/quantity shall be accountable towards the contractor irrespective of release of security
27	Bidders/Contractors can access tender document on the website <a href="http://www.eproc.punjab.gov.in">www.eproc.punjab.gov.in</a> fill them and submit the complete tender document into Electronic Tender on the website itself. Bidders Shall attach scanned copies of all the paper, i.e PAN No. of the Contractor / L&C Society Firm, GST No, E.P.F number where applicable & ESI Number. Valid Enlistment Certificate..
28	Self-declaration that the Contractor / L&C Society Firm has not been black listed till the publication of tender notice.
29	In case of L&C society, list of member of the society, their ID proofs & Latest Capacity Certificate issued by registrar Co-Op societies.
30	Intending bidders shall submit an undertaking that the sum total of works being bid does not exceed their bid capacity by deducting value of all works in hand (in all departments) at that point of time. In the event that information provided by the bidders is found to be false or misrepresentative, the tender would be liable for cancellation including forfeiture of the earnest money deposited by the bidder.
31	The Contractor shall take all measures for the safety of traffic during construction and provide, erect and maintain such barricades including signs, markings, flags, lights and flagman as are necessary at either end of excavation/embankment and such intermediate points as directed by Engineer in charge for the proper identification of construction area. He shall be responsible for all damages and accidents caused due to negligence on his part. Nothing extra shall be payable on this account. The Engineer in charge shall assist the contractor for diverting the traffic with help of local police.
32	The temporary warning lamps shall be installed at the barricades during the hours of darkness and kept lit all times during these hours

33	The contractor shall produce a certificate from the manufacturer that interlocking paver blocks for the specified / allotted work have been supplied by him and the grade of the paver blocks is per IS-15658
34	Any work can be cancelled / rejected by the President and Executive officer MC SIRHIND without assigning any reason at any time.
35	work will be issued to those contractors/firms who are either manufacturer or authorized dealers.
36	Contractor/Agency will be paid as per rates and premium applicable at the time and date of closing of tenders.
37	Deduction of cement and steel will be done from Agencies bill as per Govt. instructions
38	If, any other condition issued by the Government for these works will be applicable
39	Agency is bound to follow instructions given by third party (if any) at any stage of work.
40	Only the Firms / Agencies who have E.P.F. Number, and E.S.I Number can apply. If the Firms Agencies have no E.P.F. Number, and no E.S.I Number then tender will be rejected
41	Work order will be issued after getting necessary approvals/NOC (if any) from the concerned deptt.
42	These Tenders will be processed as per Instructions given in Standard Operating Procedure and as per The Punjab Transparency in Public Procurements Rules 2022.
43	Agencies/Contractor/ Labour and construction societies should upload the detail of technical staff to be duputed on project and their qualification.
44	All the members of the L&C society would perform the work at site by their own hands as per the condition in the by laws of the L& C of the co-operative societies otherwise the President and Executive Officer would have the powers to cancel the Tender
45	The Capacity of L&C co-op societies should not exceed at the time of taking part in the e tendering process.
46	Instructions issued by government vide acc slips shall be applicable
47	GST no, EPF,E.S.I , PAN, Tender Form Fee, Enlistment Record, Capacity Certificate, Not Black List Undertaking, is required from contractor's and co-op societies.
48	Authorized Signatory to be Uploaded
49	Items quantity can be decreased as per requirement and work order shall be issued as per actual quantity requirement of items
50	Estimate rates are inclusive of GST amount. No extra GST rate will be given against estimate amount
51	Work order will be issued as per availability of funds
52	The tenders costing 10.00 lac and above will be vetted by third party appointed by govt. The final bill and security will released after the technical and financial closer report submit by third party. It will be the part of agreement also.

President,  
Municipal Council,  
SIRHIND

Executive Officer,  
Municipal Council,  
SIRHIND

*Sankar*

// TRUE COPY //

Book No. 1701

No. 60

Dated 26/2/21

Order for work described below given to The B. Haradgarh Contractor to be executed as per condition on the back, and at the rates specified below :-

Co-op L & C Society Ltd.

Description of Work	Rate	Per	Remarks
Const of Slf boundary wall and room backside giani dhaba near chawls chowk.			
etc = 11.65 lac.			
E-Tender notice - 4455			
Tendered Rate = (-11.20%) below estimate.			
Terms and conditions as per DWIT.			
Time limit - 4 Months.			

Officer-in charge of work

15/3/2021

Signature of Officer-in charge of work

Contractor

Signature of Contractor

ਸਤੀ  
ਸਨਾਮੜਾ ਗੋਤ  
ਪਰਜਾਪਤ (ਘੁਮਰ)



ਇਸ ਚੋਟੇ ਵਿੱਚ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦਾ ਕੁੜਾ  
ਕਰਕਟ ਜਾਂ ਪਲਾਸਟਿਕ ਦੀਆਂ ਬੋਤਲਾਂ ਆਦਿ  
ਸੁੱਟਣਾ ਸਖਤ ਮਨ੍ਹਾਂ ਹੈ।  
ਜੇਕਰ ਕੋਈ ਵਿਅਕਤੀ ਕੁੜਾ-ਕਰਕਟ ਜਾਂ  
ਪਲਾਸਟਿਕ ਸੁੱਟਦਾ ਪਾਇਆ ਗਿਆ ਤਾਂ  
ਉਸ ਨੂੰ 1000/- ਰੁ. ਜੁਰਮਾਨਾ ਕੀਤਾ ਜਾਵੇਗਾ।

ਡਾ-ਬੁਕਮ: ਕਾਜਕ ਸਾਧਕ ਅਫਸਰ,  
ਨਗਰ ਕੌਂਸਲ, ਸਰਹਿੰਦ-ਫਤਹਿਗੜ੍ਹ, ਸਾਹਿਬ



GPS Map Camera

Check In



Google

# Sirhind, Punjab, India

3183, Shamsheer Nagar, Sirhind, Punjab  
140406, India

Lat 30.63621° Long 76.380844°

25/03/2025 04:05 PM GMT +05:30

ਸਤੀ  
 ਸਨਾਮੜਾ ਗੋਤ  
 ਪਰਜਾਪਤ (ਘੁਮਾਰ)  


ਇਸ ਚੋਏ ਵਿੱਚ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦਾ ਕੂੜਾ  
 ਕਰਕਟ ਜਾਂ ਪਲਾਸਟਿਕ ਦੀਆਂ ਬੋਤਲਾਂ ਆਦਿ  
 ਸੁੱਟਣਾ ਸਖਤ ਮਨ੍ਹਾਂ ਹੈ।  
  
 ਜੇਕਰ ਕੋਈ ਵਿਅਕਤੀ ਕੂੜਾ-ਕਰਕਟ ਜਾਂ  
 ਪਲਾਸਟਿਕ ਸੁੱਟਦਾ ਪਾਇਆ ਗਿਆ ਤਾਂ  
 ਉਸ ਨੂੰ 1000/-ਰੁ. ਜੁਰਮਾਨਾ ਕੀਤਾ ਜਾਵੇਗਾ।  
  
 ਬਾ-ਹੁਕਮ: ਕਾਜਕ ਸਾਧਕ ਅਫ਼ਸਰ,  
 ਨਗਰ ਕੌਂਸਲ, ਸਰਹਿੰਦ-ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ.

 GPS Map Camera



Check In  
**Sirhind, Punjab, India**  
 3183, Shamsheer Nagar, Sirhind, Punjab  
 140406, India  
 Lat 30.636226° Long 76.38086°  
 25/03/2025 04:05 PM GMT +05:30



 GPS Map Camera

Check In

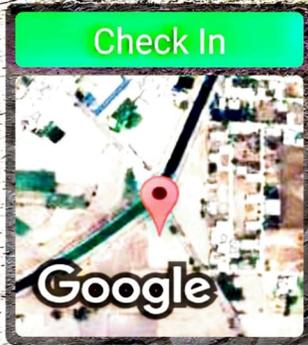


**Fatehgarh Sahib, Punjab, In...**

J9qq+hc9, Preet Nagar, Fatehgarh Sahib,  
Punjab 140407, India

Lat 30.639202° Long 76.387857°

25/03/2025 04:07 PM GMT +05:30



**Fatehgarh Sahib, Punja...**  
 J9qq+hc9, Preet Nagar, Fatehgarh Sahib, Punjab 140407, India  
 Lat 30.639221° Long 76.387891°  
 25/03/2025 04:07 PM GMT +05:30

143

43

ਇਸ ਚੋਏ ਵਿੱਚ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦਾ ਕੁੜਾ  
ਕਰਕਟ ਜਾਂ ਪਲਾਸਟਿਕ ਦੀਆਂ ਬੋਤਲਾਂ ਆਦਿ  
ਸੁੱਟਣਾ ਸਖਤ ਮਨ੍ਹਾਂ ਹੈ।



ਜੇਕਰ ਕੋਈ ਵਿਅਕਤੀ ਕੁੜਾ-ਕਰਕਟ ਜਾਂ  
ਪਲਾਸਟਿਕ ਸੁੱਟਦਾ ਪਾਇਆ ਗਿਆ ਤਾਂ  
ਉਸ ਨੂੰ 1000/-ਰੁ. ਜੁਰਮਾਨਾ ਕੀਤਾ ਜਾਵੇਗਾ।



ਬਾ-ਹੁਕਮ: ਕਾਜਕ ਸਾਧਕ ਅਫ਼ਸਰ,  
ਨਗਰ ਕੌਂਸਲ, ਸਰਹਿੰਦ-ਫ਼ਤਹਿਗੜ੍ਹ ਸਾਹਿਬ



GPS Map Camera

Check In



Google

# Fatehgarh Sahib, Punja...

Opposite Balmaki Mandir Dashnami  
Akhara Road, sirhind City-140406,  
Dashnami Akhara, Fatehgarh Sahib,  
Punjab 140407, India

Lat 30.643152° Long 76.389779°

25/03/2025 04:09 PM GMT +05:30